

GAHC010079862024



THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : WP(C)/2163/2024

ALL ASSAM MUSLIM MARRIAGES AND DIVORCES REGISTRAR AND KAZI
ASSOCIATION
REPRESENTED BY ITS PRESIDENT MAULANA FAKARUDDIN AHMED
QASIMI, HAVING ITS REGISTERED OFFICE AT NILGIRI PATH, HATIGAON,
GUWAHATI-781038, P.S. HATIGAON, IN THE DISTRICT OF KAMRUP (M),
ASSAM

VERSUS

THE STATE OF ASSAM AND 3 ORS
TO BE REP. BY THE CHIEF SECRETARY TO THE GOVT. OF ASSAM, DISPUR,
GUWAHATI-6.

2:PRINCIPAL SECRETARY TO THE GOVT. OF ASSAM

HOME AND POLITICAL DEPARTMENT
DISPUR
GUWAHATI-6.

3:THE SECRETARY TO THE GOVT. OF ASSAM

REVENUE AND D.M. (REGISTRATION) DEPARTMENT
DISPUR
GUWAHATI-6.

4:THE INSPECTOR GENERAL OF REGISTRATION

ASSAM
RUPNAGAR
GUWAHATI-3

Advocate for the Petitioner : MR. D DAS SR. ADV

Advocate for the Respondent : GA, ASSAM

**BEFORE
HONOURABLE THE CHIEF JUSTICE
HONOURABLE MR. JUSTICE SUMAN SHYAM**

ORDER

24.04.2024

(Vijay Bishnoi, CJ)

Issue notice.

Mr. D. K. Sarmah, learned Addl. Sr. Govt. Advocate, Assam has appeared for the respondent Nos.1, 2 and 4 and Mr. J. Handique, learned Standing Counsel, Revenue Department, Assam has appeared for the respondent No.3. No formal notice is therefore, required to be issued.

Learned counsel for the respondents are already in receipt of copy of the writ petition. They may file their response to the writ petition by the next date of hearing.

Put up on 24.06.2024 by reflecting the names of learned counsel for the respondents in the Cause List.

JUDGE

CHIEF JUSTICE

Comparing Assistant